

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 22 FEB 1994

APPLICATION NO(s) 1002 of 1993.

APPLICANTS: Y.N. Srinivasa Murthy RESPONDENTS: Secretary, M/o. Labour,  
New Delhi ~~and Other~~

TO.

1. Sri. M. S. Anandaramu, Advocate,  
Chandrasekar Complex, No. 27,  
First Main Road, First Floor,  
Gandhinagar, Bangalore-9.
2. The Secretary,  
Ministry of Labour,  
New Delhi-110 001.
3. Sri. M. Vasudeva Rao,  
C.G.S.C., High Court Bldg,  
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 08-02-1994.

*Issued  
23/2/94*

*S. Srinivas 3/2*  
For DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

*olc*

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.A.NO.1002/93

TUESDAY THIS THE EIGHTH DAY OF FEBRUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

Y.N. Srinivasa Murthy,  
S/o R. Narayanappa,  
aged about 28 years,  
Working as Bungalow Lascar,  
Railway Divisional Office,  
Personnel Branch,  
Bangalore, Southern Railway,  
[now illegally removed from  
services] and residing at NO.103/3,  
Pushkarani Road,  
Yelahanka Post,  
Bangalore.

... Applicant

[By Advocate Shri M.S. Ananda Ramu]

v.

The Secretary to Government  
of India, Ministry of Labour,  
NEW Delhi-110 001.

... Respondent

[By Advocate Shri M. Vasudeva Rao ...  
Addl. Central Government Standing Counsel]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After having heard both sides all that we should do in this case is to direct the competent authority to dispose off the application stated to have been made by the applicant seeking a reference to a Industrial Tribunal for adjudicating all his grievances, under Section 10 of the Industrial Disputes Act. We are told that this matter has been hanging fire for the last two years and we do not see why that should have happened. We certainly regret the delay in the disposal of the simple application like the one under consideration. If on facts an industrial dispute is indicated the Government would do well to make an appropriate reference acting under Section 10 of the Industrial



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Disputes Act. Therefore, it is we direct the respondent to consider and dispose off the application made by the applicant seeking a reference to the Industrial Tribunal as soon as possible but certainly within two months from the date of receipt of a copy of this order. Let a copy of this order be sent to the first respondent as soon as possible. With these observations this application stands disposed off finally. Heard the learned Counsel appearing for the Government.

Sd-

*hri*

MEMBER [A]



Sd-

A handwritten signature in black ink, appearing to read 'Vice-Chairman'.

VICE-CHAIRMAN

*Thru sur*

*S. Sankar 23/2*